

known and has conveyed to the Government of Pakistan.

(d) Pakistan Government have denied giving help and assistance to the extremists in Punjab.

### दिल्ली में आयोजित तीसरे विश्व हिन्दी सम्मेलन को सहायता

2778. श्री दौलत राम सारण : क्या शिक्षा और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने दिल्ली में आयोजित तीसरे विश्व हिन्दी सम्मेलन को कितनी सहायता दी है ; और

(ख) इस के लक्ष्य और उद्देश्य क्या हैं और उनको पूरा करने हेतु सरकार द्वारा नियमित आधार पर क्या ठोस योगदान दिये जाने का विचार है ?

शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों में उप मंत्री (श्री पी० के० धुंगन) : (क) शिक्षा और संस्कृति मंत्रालय ने दिल्ली में 28-30 अक्टूबर, 1983 तक हुए तीसरे विश्व हिन्दी सम्मेलन के आयोजकों को 16.30 लाख रु० की वित्तीय सहायता प्रदान की है ।

(ख) इस सम्मेलन के मुख्य उद्देश्य भारत और विदेशों में हिन्दी के प्रसार में सहायता और विश्व-भाषा के रूप में हिन्दी को मान्यता प्रदान करने और संयुक्त राष्ट्र में इसे एक सरकारी भाषा के रूप में मान्यता को सुकर बनाना था । अब तक इस मंत्रालय को तीसरे विश्व हिन्दी सम्मेलन की सिफारिशों के अनुसरण में कोई प्रस्ताव प्राप्त नहीं हुआ है । तथापि, विश्व हिन्दी

विद्यापीठ को वित्तीय सहायता और मान्यता प्रदान करने के सम्बन्ध में इस मंत्रालय में पहले एक प्रस्ताव प्राप्त हुआ था । इसके लिए उप समिति गठित कर ली गई है जो उसके व्यौरों की जांच करेगी ।

### Sixth Plan Target for Elementary Education

2779. SHRI P. K. KODIYAN : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) what was the target set for elementary education in the Sixth Plan period;

(b) whether the Sixth Plan targets in this are likely to be achieved ; and

(c) if not, the extent of shortfall expected ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) The target of additional enrolment at the elementary stage during the Sixth Five Year Plan is 180 lakhs.

(b) Yes, Sir.

(c) Does not arise.

12.00 hrs.

### RECONSTITUTION OF COMMITTEE OF MEMBERS OF PARLIAMENT TO BRING ABOUT RECONCILIATION BETWEEN NIRANKARIS AND AKALIS

MR. SPEAKER : Members may recall that I had made an appeal to the Nirankaris that they should not go to Amritsar and told them that a Committee of Members of Parliament would be constituted to bring about reconciliation and to find solution to their problems by re-

moving the differences through mutual understanding, as recommended by the House. Accordingly, on 26th August, 1983, I had announced the formation of a Committee of Members of Parliament consisting of the following members :—

1. Shri R.S. Sparrow
2. Shri Indrajit Gupta
3. Shri Chandrajit Yadav
4. Shri G.L. Dogra
5. Shri Ratansinh Rajda
6. Shri Satish Agarwal
7. Shri Ebrahim Sulaiman Sait
8. Shri Sat Pal Mittal
9. Shrimati Margret Alva

With a view to make the Committee more representative in character and broad-based, I, in consultation with Chairman, Rajya Sabha, have now decided to increase the membership of the Committee from present 9 members to 22 members—15 from Lok Sabha and 7 from Rajya Sabha. The Committee shall now consist of the following members :

#### LOK SABHA

1. Shri R.S. Sparrow
2. Shri G. L. Dogra
3. Shri Jagannath Kaushal
4. Shri P.C. Sethi
5. Shri Tayyap Hussain
6. Shri Vikram Mahajan
7. Acharaya Bhagwan Dev
8. Shri Ratansinh Rajda
9. Shri Satish Agarwal
10. Shri C.T. Dandapani
11. Shri Indrajit Gupta
12. Shri Harikesh Bahadur

13. Shri Nathuram Mirdha
14. Shri Ebrahim Sulaiman Sait
15. Shri Chandrajit Yadav

#### RAJYA SABHA

16. Shri Satpal Mittal
17. Shrimati Margaret Alva
18. Shri M.C. Bhandare
19. Shri Sukhdev Prasad
20. Shri D.D. Basumatari
21. Shri Harkishan Singh Surjeet
22. Dr. Sarup Singh

As already announced, the functions of the Committee shall be to bring about reconciliation between Nirankaris and Akalis and to suggest measures, if necessary, thereafter.

The Chairman of the Committee shall be elected by Members of the Committee from among themselves.

In order to constitute a meeting of the Committee the quorum shall be one-third of the total number of members of the Committee.

In other respects, the Rules of Procedure of the Rajya Sabha relating to Select Committees on Bills, shall apply *mutatis-mutandis*.

The Committee shall have power to regulate its procedure.

The Committee shall make a report to the Rajya Sabha.

A similar announcement is being made by the Chairman, Rajya Sabha, in that House.